

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (c) With a view to assessing the impact of the proposed Regional Comprehensive Economic Partnership (RCEP) agreement and Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC) Free Trade Agreement, the Government held regular stakeholders' consultations and received inputs from the Apex Chambers of Commerce and Industry, Industry Associations, exporters, trade experts and concerned Ministries/Departments.

Acquisition of land of tenant farmers

†2138. SHRI RAJMANI PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any provision to give employment in the company (institution) to the family of the tenant farmers whose land is acquired for establishing any industry;

(b) if so, the details of such tenant farmers whose land was acquired for setting up of Ultratech Cement Factory, Satna, Maihar Cement Factory, Satna and J.P. Cement Factory, Rewa in Madhya Pradesh along with details of the unemployed people who were given jobs in these companies; and

(c) the details of each one of them with their names and addresses?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (c) As per the information received from M.P. Industrial Development Corporation Limited, Bhopal, under the prevailing rules for allotment of land for establishment of Industrial units, namely, "M.P. Rajya Audyogik Bhoomi Evm Bhawan Prabhandhan Niyam, 2015" (M.P. State Industrial Land and Building Management Rules, 2015), there is no provision to give employment in the company (institution) to the family of the tenant farmers whose land is acquired for establishing any industry.

However, before aforesaid rules came into force, "M.P. Industries (Allotment of Sheds, Plots and Land) Rules, 1974" (as amended from time to time) were in force. As per these rules, there was a provision in this regard in the lease document executed between Government and allottee units. The said provision was as under:-

"The lessee shall provide regular employment to at least one person of family of each Bomiswami, whose land has been acquired for the company. Where there

†Original notice of the question was received in Hindi.

is an educated person available in the family, the company shall arrange to impart appropriate training for him/her and absorb him/her in a post commensurate with his/her qualification. Where there is no such person in the family, employment as unskilled labour shall be given to one person of the family on a regular basis."

Such details are not maintained by the Department for Promotion of Industry and Internal Trade.

Private investment in the country

2139. SHRI K.T.S. TULSI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) total private investment in India, in amount and percentage, from 2009 onwards, calculated for every five years; and

(b) the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and (b) The data on total private investment in India is not maintained in this department.

However, the investment reported through FDI in the country increased from US\$ 189.51 billion (2009-10 to 2013-14) to US\$ 283.90 billion (2014-15 to 2018-19) and registered a growth of 50%. The financial year-wise amount and percentage of growth in FDI inflow can be seen in the following table:—

Sl. No.	Financial Year	Amount of FDI Inflow (in US \$ billion)	Growth
1	2	3	4
1.	2009-10	37.75	(-) 10%^
2.	2010-11	34.85	(-)8%
3.	2011-12	46.56	(+) 34 %
4.	2012-13	34.30	(-) 26%
5.	2013-14	36.05	(+) 5%
6.	2014-15	45.15	(+) 25%
7.	2015-16	55.56	(+) 23%